

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:2868  
ANSWERED ON:30.03.2012  
STATUTORY GUIDELINES FOR HEALTH PRODUCTS  
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**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government is planning to introduce certain new guidelines for health foods to obtain statutory approval on the claims prior to launching the product;
- (b) if so, the details thereof;
- (c) the details of the existing guidelines vis-a-vis the proposed ones;
- (d) the range of products that the guidelines will be extended alongwith its main objectives; and
- (e) the timeframe for the guidelines to come into force?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY)

(a)to(e): As per the Food Safety and Standards Regulations, 2011 effective from 5th August,2011, all food business operators manufacturing any article of food containing ingredients or substances or using technologies or processes or combination thereof, whose safety has not been established through the Food Safety and Standards Regulations or which do not have a history of safe use or food containing ingredients which are being introduced for the first time into the country need to apply for Product Approval.